

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-418(ND)/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2018.

NAME OF THE COMPANY: M/s Alloys & Metals (INDIA) V/s. M/s. Hindustan Paper Corporation Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present : Advocate for the Applicant

ORDER

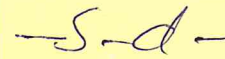
Ld. Counsel confirms that there is a legal infirmity which needs to be cured before rejecting the petition. Due opportunity is given to the parties to remove the defects within the time permitted under the statute.

Renotify this case for removal of defects.

To come up on 7th June, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)